

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

N E W D E L H I

R. A. 60/90 In

O.A. No. 1388/89
T.A. No.

199

DATE OF DECISION 23.8.2990.

Shri Devinder Kumar

Petitioner

Advocate for the Petitioner(s)

Versus
Union of India & Others

Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P. K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. D. K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. Whether it needs to be circulated to other Benches of the Tribunal?

(Judgement delivered by Hon'ble Mr. P. K. Kartha)

The petitioner is the original applicant in OA-1388/89 which was disposed of along with four other connected matters (OA-1385/89, OA-1434/89, OA-1494/89 and OA-1720/89) by a common judgement dated 24.4.1990.

In the case of the applicant in OA-1388/89, a show-cause notice had been issued to him before his services were terminated by the impugned order dated 28.6.1988. Q

After going through the records of the case and hearing the learned counsel for both the parties, the Tribunal held that the applicant in OA-1388/89 is not entitled to succeed as ^{Q an} the show-cause notice had been given to him before terminating his service.

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2. The petitioner has not brought out any fresh facts warranting a review of our judgement. We also do not see any error apparent on the face of the judgement. Accordingly, the petition is dismissed.

D.K.C.
(D.K. Chakravorty)
Administrative Member

P.K.K.
(P.K. Kartha)
Vice-Chairman (Judl.)